

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

RAJYA SABHA

UNSTARRED QUESTION NO-2053
ANSWERED ON - 17/12/2025

STATUS OF FINANCIAL AND PHYSICAL PROGRESS UNDER SIPDA

2053. SHRI SANJAY SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Scheme for Implementation of the Rights of PwDs Act (SIPDA) allocations have been repeatedly reduced at RE stage, including a 58.4 percent cut in 2022-23 (from ₹240.39 crore BE to ₹100 crore RE) and a 55.3 percent cut in 2023-24 (from ₹150 crore BE to ₹67 crore RE);
- (b) reasons for reductions despite unmet targets;
- (c) whether cuts affected accessibility projects, UDID, AIC and other SIPDA sub-schemes;
- (d) whether physical achievement under SIPDA declined from 2022-23 (44,162 beneficiaries) to 65.9 percent in 2023-24 (29,374 beneficiaries), further to only 27.4 percent in 2024-25 as on 16.01.2025 (11,933 beneficiaries); and
- (e) reasons for this fall despite adequate allocations?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B L VERMA)

(a) to (e) SIPDA is a comprehensive umbrella scheme comprising multiple sub-schemes and projects, each having its distinct requirements, timelines, mandates and modalities. The budget allocations see restructuring to accommodate the varying demands from States, Union Territories, institutions, and non-governmental organizations across these diverse sub-components under the umbrella scheme of SIPDA. Some of the reasons for restructuring in RE stages and variations in beneficiary coverage/physical achievements over the years are as under:

1. **Demand-Driven nature of the sub-schemes/Projects under SIPDA:** Funds under SIPDA and its sub-schemes/Projects are released primarily based on complete and compliant proposals received from implementing agencies. Fluctuations in the numbers and quality of such proposals from States/UTs directly impact budgetary requirements during the financial year.
2. **Inadequate Proposal Submissions:** Most of the States/UTs submit proposals without required submissions of utilisation certificates of previously released funds, satisfactory physical progress reports of ongoing projects, or adherence to guidelines under the Rights of Persons with Disabilities (RPwD) Act, 2016. This non-compliance results in rejection of proposals and lower fund disbursement
3. **Administrative and Procedural Challenges:** Introduction of CNA Model -2 to the TSA/Hybrid fund management system in Financial Year 2023-24 lead to some teething technical issues in onboarding of implementing agencies and authorized intermediaries on RBI platform, alignment with financial protocols, revised fund-handling procedures etc., impacting the execution of some sub-scheme components and activities.
